

File No.4/31/2017/T.N./RCD/FSSAI
Food Safety Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated : 21st September, 2017

To

The Commissioners of Food Safety/Officers-in-Charge for Food Safety
All States/UTs

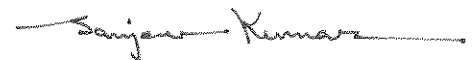
Sub : Complaint regarding adulteration in Sago with maize starch

Sir/Madam,

The FSSAI has received various complaints and representations wherein issue of adulteration in Tapioca sago has been highlighted. As such, this issue was deliberated upon in detail in FSSAI. It has been decided that since currently standards for only Tapioca starch sago are available, use of any alternate starch from any other source should be treated as adulteration. However, the products that look similar to sago are being manufactured using maize starch or any imported starch (other than tapioca starch), in such cases, specific product approval is to be sought and those products cannot be named as sago or Tapioca starch sago.

2. In view of the above, you are requested to ensure that the Tapioca sago is made only from Tapioca starch as per prescribed standards under hygienic conditions and take all necessary steps to check adulteration in Tapioca sago.
3. This issues with the approval of Competent Authority.

Yours Sincerely



(Sanjeev Kumar)
Deputy Director (RCD)
Tel:011-23237435

Copy to :

- i. All CLAs
- ii. CITO – w.r.t. to upload on FSSAI website.